## CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK, ORDER SHEET

COURT NO.: 126/09/2019O.A./260/246/2018SMT C APPAMMA

M/O RAILWAYSITEM NO:25FOR APPLICANTS(S) Adv. :Mr. N.R. Routray

FOR RESPONDENTS(S) Adv.:Mr. T. Rath, Proxy on behalf of Mr. J. Pal (G.A State)

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	Applicant's counsel submitted that inspite of the fact that all the formalities have been completed, the applicant received a letter from Respondent No.3 to furnish the legal heir certificate which would be difficult for the applicant to submit.
	Respondent's counsel submitted that the respondents/department will not insist the applicant for submission of such certificate and as per his information they are processing this matter to take a final decision.
	In view of the above, this Tribunal hopes and believes that the respondents will take final decision in this matter within a period of six weeks and communicate the orders to the applicant. With this observation and direction this O.A. is disposed of with consent of learned

counsels for both the sides.

Applicant is at liberty to proceed in accordance with law if he will be aggrieved by the order of the respondents before the appropriate forum.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA) MEMBER (J) ( GOKUL CHANDRA PATI) MEMBER (A)

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